

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 327

IA(CA)-74/2022 CA-171/2021 CA-6/2021 CA-105/2020

In

91/241/242/ND/2019

IN THE MATTER OF:

Mr. Arun Goel

.....APPLICANT/PETITIONER

Vs

M/s. SPG Buildcon Pvt. Ltd.

.....RESPONDENT

SECTION

U/s 241/242

Order delivered on 03.06.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ashok Kumar Jain, Mr. Amit Kasera, Advocates.

For the Respondent : Mr. Arpit Dwivedi, Advocates for R- 2 & 3.

HYBRID HEARING (PHYSICAL & VC)

ORDER

It is an admitted position as stated by the Learned Counsel appearing for both the parties that the name of the Company i.e. M/s. SPG Buildcon Pvt. Ltd. has been struck off by the RoC vide order dated 31.01.2022. It is, therefore, submitted by the Learned Counsel that the prayers in the application do not survive. The application is, therefore, **dismissed**. Learned Counsel appearing for the Petitioner seeks liberty to file fresh petition, in case, the Company is restored back. Liberty granted.

91/241/242/ND/2019 **dismissed**. All pending applications stand **disposed of** accordingly.

Sd/-

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**